

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 180/00502/2019

Thursday, this the 11th day of July, 2019

CORAM:

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member
Hon'ble Mr. Ashish Kalia, Judicial Member

Sreejisha S., aged 31 years, W/o. Sreekanth V.S.,
 Postal Assistant, Pathanamthitta Postal Division,
 Residing at : Sree Visakh, Thalavoor PO, Kollam Dt.,
 Pin – 691 508.

..... **Applicant**

(By Advocate : Mr. T.C. Govindaswamy)

V e r s u s

1. Union of India, represented by the Secretary to the Government of India, Ministry of Communications & Information Technology, (Department of Posts), Dak Bhavan, New Delhi – 110 001.
2. The Chief Post Master General, Kerala Circle, Thiruvananthapuram – 695 033.
3. The Postmaster General, Central Region (Kerala), Kochi – 682 020.
4. The Superintendent of Post Offices, Idukki Division, Department of Posts, Thodupuzha – 689 645.
5. The Superintendent of Post Offices, Pathanamthitta Postal Division, Department of Posts, Pathanamthitta-689 645. **Respondents**

(By Advocate : Mr. Rajesh Sukumaran, ACGSC)

This application having been heard on 11.07.2019, the Tribunal on the same day delivered the following:

O R D E R (Oral)

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member –

Heard the learned counsel for the parties.

2. The applicant is aggrieved by issuance of Annexure A1 notice seeking recovery of Rs. 25,000/- plus interest plus penal interest due to the alleged role of the applicant in RD fraud at Ayyappancoil S.O. by Shri V. Ramar.

3. Learned counsel for the applicant submits that the applicant had submitted Annexures A4, A7 and A8 representations addressed to the Superintendent of Post Offices who is arrayed as respondent No. 4.

4. The Original Application is disposed of with direction to respondent No. 4 to institute any recovery only after duly considering the representations filed by the applicant. No order as to costs.

(ASHISH KALIA)
JUDICIAL MEMBER

(E.K. BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER

“SA”

Original Application No. 180/00502/2019**APPLICANT'S ANNEXURES**

Annexure A1 – True copy of order bearing No. F.4-1/13-14 dated 13.11.2018 issued by the 4th respondent.

Annexure A2 – Order bearing No. F/Misc./Idukki dn./18-19 dated 3.12.2018 issued by the 5th respondent.

Annexure A3 – True copy of order from the 4th respondent bearing No. F.4-1/13-14 dated 7.5.2014.

Annexure A4 – True copy of letter dated 13.6.2014, addressed to the fourth respondent.

Annexure A5 – True copy of the order bearing No. F.4-1/13-14 dated 27.9.2017 issued by the fourth respondent.

Annexure A6 – True copy of letter bearing No. F/Misc./dated 3.10.2017 issued by the fifth respondent.

Annexure A7 – True copy of the objections dated 20.10.2017 addressed to the fourth respondent.

Annexure A8 – True copy of letter dated 10.12.2018 addressed to the fourth respondent.

Annexure A9 – True copy of the letter bearing No. RTI/18/Dlg dated 13.2.2019 issued from the office of the fourth respondent.

RESPONDENTS' ANNEXURES

Nil

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